

MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Automatic exchanges have been provided at all the three stations and work is in progress for providing transmission medium for Azamgarh and Ballia.

(b) No, Sir.

(c) Does not arise.

(d) Azamgarh and Ballia are planned to be provided with STD facility by March, 1990. Mau, being a new District Headquarter, is proposed to be included in the programme for 1990-91.

[English]

Jharkhand Issue

837. DR. KRUPASINDHU BHOI:
SHRI RADHAKANTA DIGAL:
SHRI HARIHAR SOREN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Tripartite talks were held between the tribal representatives, State Governments and Centre on Jharkhand issue;

(b) if so, the number of times the talks have been held during the last two months;

(c) the stand taken by the representatives and the concerned State Government on that issue;

(d) the decision taken thereon; and

(e) whether the State Government of Orissa had also been taken into confidence on this issue?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). The State Government of Bihar held a meeting on 31.5.89 with certain 'Jharkhand Movement' leaders. Two officials from the Ministry of Home Affairs also attended the meeting. Another meeting with a number of 'Jharkhand Movement' leaders was held in New Delhi under the chairmanship of the Union Home Minister. Chief Minister, Bihar, also participated in the meeting.

(c) to (e). The Jharkhand representatives put forth their perceptions of the problems of the region and sought protection for their language, culture and identity. The representatives also expressed their willingness to continue the process of talks. The Union Home Minister impressed upon them that nothing should be done which might impair the unity and integrity of the country and that it should be possible to find a mutually acceptable solution to the problems of the people of the area. The concern of the Central Government and the State Government (Bihar) was reiterated in this meeting for development of the region and for improving the lot of the people of the region.

A copy of the Memorandum submitted by 'Jharkhand Movement' representatives has been sent to the State Government of Orissa.

Telephone Facility in Krishna District

838. SHRI V. SOBHANADREESWARA RAO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the inhabited Hexagons in Krishna District which are not yet having the Telephone facility; and

(b) the likely date by which each of

these Hexagons will be provided telephone facility?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Three inhabited hexagons in Krishna District are not yet having Telephone facility.

(b) Telephone facility in these hexagons is likely to be provided during Eighth Plan period.

Crime Rate

839. SHRI V. TULSIRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the news-item appearing in the Indian Express dated 30 June, 1989 captioned "Crime graph in Up rising";

(b) if so, the details of the rise in crimes during the last two-years, state-wise;

(c) the steps being contemplated by the Union Government to bring the law and order situation in the country under control; and

(d) whether Government propose to bring forward a legislation in this regard; if so

details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Government are aware of the Press report.

(b) A statement showing Statewise and Union Territory-wise the number of cognizable crimes under Indian Penal Code for the years 1986; 1987 and 1988 is given below.

(c) According to VII Schedule to the Constitution of India, the subjects 'Public Order' and 'Police' are included in the State List. The registration, investigation detection and prevention of crime is the responsibility of the State Governments/Union Territory Administrations. They have to take action to register cases, undertake investigation and file cases in the Courts of Law. The Government of India also monitors and reviews the public order situation in the country and brings important developments to the notice of the State Governments for appropriate action.

(d) No such proposal is under consideration.

STATEMENT

State-wise incidence of Total cognizable crime under IPC during 1986, 1987 and 1988

Sl. No.	States/U.Ts.	1986	1987	1988
1	2	3	4	5

STATES

1.	Andhra Pradesh	70243	76729	82390
2.	Arunachal Pradesh	1280	1348	1764